

the State Governments. Beautification and flood lighting of monuments and creation of wayside facilities are also being taken-up for the benefit of the tourists.

Indian visitors to Mauritius

826. SHRI SURESH KALMADI:
Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have received any proposal from the Mauritius Government to allow Indian visitors to that country to spend Indian rupees there; and

(b) if so, what are the details thereof and Government's views on this issue?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) Yes, Sir.

(b) The Government of Mauritius has proposed that Government of India may allocate a certain amount in Indian Rupees to the intending Indian tourists going to Mauritius. Government has not found it possible to agree to the convertibility of Indian Rupees in Mauritius.

Steps to end apartheid

827. SHRI MAHENDRA PRASAD:
DR. RATNAKAR PANDEY:
SHRI MURLIDHAR CHANDRAKANT BHANDARE:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether, while inaugurating the International Youth Conference against apartheid on January 8, 1987, he called for quick and hard action by the international community to compel the Pretoria regime to end apartheid by forcing that regime to talk to black people in this regard; and

(b) if so, what has been the response of different nations thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) The International Youth Conference against apartheid, organised by Indian Youth Congress (I), was inaugurated by the Prime Minister on January 8, 1987. The Conference adopted a comprehensive Programme of Action in support of struggle against apartheid and for the liberation of South Africa.

(b) A large number of delegates from many countries attended the Conference. The Programme of Action adopted at the end of the Conference is an indication of their resolve and total support for the elimination of apartheid in South Africa.

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PAPERS LAID ON THE TABLE

Criminal Courts and Security Guard Courts (Adjustment of Jurisdiction) Rules, 1987

THE MINISTER OF HOME AFFAIRS (SHRI BUTA SINGH): Sir, I beg to lay on the Table, under sub-section (3) of section 139 of the National Security Guard Act, 1986, a copy (in English and Hindi) of the Ministry of Home Affairs Notification S.O. No. 24(E), dated the 21st January, 1987, publishing the Criminal Courts and Security Guard Courts (Adjustment of Jurisdiction) Rules, 1987. [Placed in Library. See No. LT-3711/87].

Notifications of the Ministry of Environment and Forests (Department of Environment, Forest and Wildlife)

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI BHAJAN LAL): Sir, I beg to lay on the Table, under section 26 of the Environment (Protection) Act 1986, a copy each (in English and Hindi) of the following Notifications of the Ministry of Environment and Forests (Department of Environment, Forests and Wildlife):—

(i) S.O. No. 82(E), dated the 16th February, 1987, publishing the Environment (Protection) Amendment Rules, 1987.

(ii) S.O. No. 83(E), dated the 16th February, 1987, empowering the persons listed in the Table for the purposes of sub-section (1) of section 10 of the said Act.

(iii) S.O. No. 84(E), dated the 16th February, 1987, empowering the officers listed in the Table for the purposes of sub-section (1) of section 11 of the said Act.

[Placed in Library. See No. LT. 3787/87 for (i) to (iii)]

I Report and Certified Accounts (1985-86) of the Employees' State Insurance Corporation and related papers.

II Consolidated Accounts (1985-86) of the Employees Provident Fund Scheme 1952, the Employees Family Pension Scheme, 1971 and the Employees Deposit Linked Insurance Scheme, 1976 and related papers.

III Employees Family Pension (Amendment) Scheme, 1986

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): Sir, I beg to lay on the Table—

I. (1) A copy each (in English and Hindi) of the following papers, under section 36 of the

Employees' State Insurance Act, 1948:—

(i) Annual Report of the Employees' State Insurance Corporation for the year 1985-86.

(ii) Certified Annual Accounts of the Employees' State Insurance Corporation for the year 1985-86, and the Audit Report thereon, together with the Director General's comments on the consolidated Audit Report.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i) above.

[Placed in Library. See No. LT. 3752/87 for (1) and (2)]

II. A copy each (in English and Hindi) of the following papers:—

(i) Consolidated Annual Accounts of the Employees' Provident Fund Scheme, 1952, the Employees' Family Pension Scheme, 1971, and the Employees' Deposit Linked Insurance Scheme, 1976, for the year 1985-86, and the Audit Report thereon.

(ii) Statement giving reasons for the delay in laying the papers mentioned at (i) above
[Placed in Library. See No. LT. 3753/87 for (i) and (ii)]

III. A copy (in English and Hindi) of the Ministry of Labour Notification G.S.F. No. 1042, dated the 29th November, 1986, publishing the Employees' Family Pension (Amendment) Scheme, 1986, under sub-section (2) of section 7 of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952. [Placed in Library. See No. LT. 3750/87]

I. Notification of the Ministry of Finance (Department of Revenue)